

Mr. Speaker: Thakur Sahib gets so lost in his own assertions that he never listens, never hears and never even looks to the Speaker as to what he is asking him. I have every respect for him but there ought to be some decorum in the House.

जब यह अदालत में चल रहा है कि शुद्ध है या नहीं है तो यहां इस तरह से आप क्यों कहते जा रहे हैं? यही तो ऐतराज किया है कामत साहब ने।

12.34 hrs.

PAPERS LAID ON THE TABLE

—Contd.

NOTIFICATION MAKING CERTAIN AMENDMENT TO KERALA SURVEY AND BOUNDARIES RULES, 1964

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): I lay on the Table a copy of Notification S.R.O. No. 285/66, published in Kerala Gazette dated the 2nd August, 1966, making certain amendment to the Kerala Survey and Boundaries Rules, 1964, under sub-section (3) of section 22 of the Kerala Survey and Boundaries Act, 1961 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LH-6844/66.]

Mr. Speaker: Has Mr. Subramaniam laid his papers on the Table?

Shri C. Subramaniam: Yes, Sir.

Mr. Speaker: Mr. Bhagat.

THE PUNJAB LAND REVENUE (SECOND AMENDMENT) ORDINANCE, 1966, ETC.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy each of the following Ordinances, under provisions of Article 213(2) (a) of the Constitution read with clause (c) (iv)

of the Proclamation dated the 5th July, 1966, issued by the President, in relation to the State of Punjab:

(1) The Punjab Land Revenue (Second Amendment) Ordinance, 1966 (No. 4 of 1966) promulgated by the Governor of Punjab on the 25th June, 1966. [Placed in Library. See No. LT-6845/66].

(2) The Punjab Passengers and Goods Taxation (Amendment) Ordinance, 1966 (No. 5 of 1966) promulgated by the Governor of Punjab on the 1st July, 1966. [Placed in Library. See No. LT-6846/66].

Shri Hari Vishnu Kamath (Hoshangabad): Before the next item is reached. I rise on a point of order as well as clarification on Item No. 6 standing in the name of Mr. B. R. Bhagat.

You will be pleased to see that this item refers to a copy each of two Ordinances relating to the State of Punjab which is your own native State and a State which is very dear to me and to all of us here.

Mr. Speaker: Is it because it is mine or for some other reason?

Shri Hari Vishnu Kamath: I said 'and' and not 'because of that'.

May I invite your attention to Article 213—Legislative Power of the Governor. Before I read that Article, I would point out a statement of fact in regard to this item.

The Ordinances were promulgated on the 25th of June and the 1st of July, respectively; it is in the list of business, in the order paper, that they were promulgated on the 25th of June and the 1st of July. The President's rule was enforced, the proclamation about the President's rule was promulgated, on the 5th of July. That is to say, before the promulgation of the proclamation under which Punjab was taken over by the President, the two Ordinances were promulgated. Now let us see what Article 213 says. The Legislature at that time was not in